

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.1 of 2016 and Appeal No.9 of 2016 & IA No.113 of 2016

Dated : 09th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

A.No. 1 of 2016

**Chairman-cum-Managing Director,
Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Anr. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. Manoj Kumar Sharma and
Mr. Pradees Misra
Counsel for the Respondent(s) :

A.No.9 of 2016 & IA No.113 of 2016

**Delhi Transco Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. Anand K. Ganesan, Ms. Neha
Garg and Mr. Sandeep Rajpurohit
Counsel for the Respondent(s) : Mr. K. S. Dhingra for R.1

ORDER

Learned Counsel for respondent No.1/Central Commission is filing reply/counter Affidavit in both these appeals being Nos. 1 of 2016 and 9 of 2016, today. Let the same be taken on record. Learned counsel for the appellant, in both these appeals, are granted time to file rejoinder Affidavit, if any, within four weeks from today.

Post the matter for hearing on **10th August, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**